

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2912
TO BE ANSWERED ON 28.12.2018

INTERNAL COMPLAINTS COMMITTEES

2912. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the functioning of Internal Complaints Committees (ICCs) and Local Complaints Committees (LCCs) under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act is required to be monitored by designated body;
- (b) if so, the details thereof along with the status of implementation of ICCs and LCCs, across the country, State-wise;
- (c) if not, the reasons therefor;
- (d) whether her Ministry proposes to constitute such a body; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (c): The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 mandates all the workplaces which include any department, organisation, undertaking, establishment, enterprise, institution, office, branch or unit which is established, owned, controlled or wholly or substantially financed by funds provided directly or indirectly by the appropriate Government or the local authority or a Government company or a corporation or a co-operative society having more than 10 workers to constitute Internal Complaint Committee (ICC) for receiving complaints of sexual harassment. The Act cast an obligation upon all the employers to constitute Internal Complaint Committee. Section 23 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 casts responsibility on the appropriate Government to monitor the implementation of this Act and maintain data. There is no centralized mechanism to collect data of Internal Complaint Committee (ICC) & Local Complaint Committee (LCC).
- (d) & (e): No Madam.
